

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 209
(IB)-675/ND/2021
IA-2934/2022

IN THE MATTER OF:
Sh. Diwan Singh

... **Applicant/Petitioner**

Under Section: 94 of IBC, 2016

Order delivered on 21.11.2022

CORAM:
SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For Applicant/RP : Adv. Pulkit Deora
For the Respondent : Advocate Garima Saxena on behalf on Respondent
4 i.e. Incred Financial Services Ltd.
For RBL Bank Ltd. Adv. Shreya Vedantika Mehra

ORDER

IA-2934/2022: Ld. Counsel appearing for the R-2 (RBL Bank Ltd.) submitted that it has filed the reply but the same is not available on the DMS. R-2 is directed to ensure uploading of the same within one week and serve a copy to Ld. Counsel for the RP.

Reply of R-4 Incred Financial Services Ltd. is available on record. The remaining Respondents i.e., R-1 (Standard Chartered Bank) and R-3-(Tata Capital Financial Services Ltd.) are directed to file the reply within one week, failing which, their right to file the reply shall stand closed.

List the matter for hearing on 15.12.2022.



(L.N. GUPTA)
MEMBER (T)



(BACHU VENKAT BALARAM DAS)
MEMBER (J)